

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. No. 67/91 In

O.A. No. 820/90

T.A. No.

199

DATE OF DECISION 8-11-1991

Shri H.V. Ashoka Kumar

Petitioner

-

Advocate for the Petitioner(s)

Union of India & Others

Respondent

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Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *JK*
2. To be referred to the Reporter or not? *AC*
3. Whether their Lordships wish to see the fair copy of the Judgement? *JK/AC*
4. Whether it needs to be circulated to other Benches of the Tribunal? *JK/AC*

(Judgement by Hon'ble Mr. P.K. Kartha,
Vice-Chairman)

The petitioner in this R.A. is the original applicant in OA-820/90 which was disposed of by judgement dated 8.3.1991. The grievance of the petitioner related to his transfer from Delhi to Imphal by the impugned order dated 6.2.1990. After going through the records of the case and hearing both sides, the Tribunal found no merit in the application. The MP-1697/90 filed by him seeking direction to the respondents to release his pay and allowances for the months of May and June, 1990, was

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also disposed of by giving certain directions as in para. 10 of the judgement. We do not see any error apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. It may be that he is aggrieved by the decision of the Tribunal in which event, the proper course for him would have been to file S.L.P. in the Supreme Court and not reagitate the matter by filing a review application. The R.A. is accordingly dismissed.

D.K.Chakravorty
(D.K. Chakravorty)
Administrative Member

P.K.Kartha
(P.K. Kartha)
Vice-Chairman(Judl.)